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O.A.No.646/06

ORDER DATED: 15.09.2006

Heard Ms. Saswata Patnaik, Ld. Counsel for the Applicant and Mr. S.K.Patra, Ld. Additional Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

Applicant who was appointed as Medical Officer on adhoc basis with effect from 27.10.1995, under the Ministry of Labour, Government of India has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 for regularization of his service.

Applicant has approached the authorities time and again for redressal of his grievance. It is the case of the Applicant that representation vide Annexure-A/10, is still pending since 18.12.2004 with the department. Thereafter, representations have been filed vide Annexure-12,13 and 14 series.

Since, the representation of the Applicant is still pending with the department, Respondent No.2 is directed to dispose~~d~~ of the representation of the Applicant within a period of three months from the date of receipt of a copy of this order.

O.A. is disposed of accordingly.

QV